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SLP(Crl.)No. 2336 OF 2001

ITEM No.2

Court No. 3

SECTION IIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

(NMD Case)
Petition(s) for Special Leave to Appeal (Crl.) No. 2336/2001

(From the judgement and order dated 05/03/2001 in CRLR 175/2000
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

BALBIR SINGH & ORS.

Petitioner (s)

VERSUS

STATE OF PUNJAB

Respondent (s)

(With Appln(s). for stay)
(For Final Disposal)
(With Office Report)
With

SLP(Crl.)No.3072-3075/2001

Date : 13/02/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.B. PATTANAIAK
HON'BLE MR. JUSTICE S.N. PHUKAN
HON'BLE MR. JUSTICE S.N. VARIAVA

For Petitioner (s) Mr. Ranjeet Kumar,Sr.Adv.
Mr. Sudhir Walia,Adv.
Mr. Mahinder Singh Dahiya,Adv.

M/s. R.K.Kapoor,B.R.Kapur & Sumit Kumar,Adv
for Mr. Anis Ahmad Khan,Adv.

For Respondent (s) Mrs. Jayshree Anand,Add.Adv.General
M/s. G.Sivabalamurugan,Rajeev Sharma and
Mr. R.S. Suri,Adv
Mr. P. Parmeswaran,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....J.
.SP2

Since the period in the tagged matter for filing the
necessary affidavit has not been over, put up this matter
after three weeks.

.SP1

(Y.P.Dhamija) (Suneet Bala Sharma)@@
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Court Master Court Master@@
AAAA